



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
IB-795/ND/2020**

**IN THE MATTER OF:
Gayatri Steels**

...PETITIONER

Vs.

M/s. ASPG Infrastructure Pvt. Ltd.

...RESPONDENT

**Section
U/s 9 of IBC Code, 2016**

**Order delivered on 01.06.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

For the Applicant

**:Mr. Milan Singh Negi and Mr.
Nikhil Kumar Jha, Advocates**

For the Respondent/Corporate Debtor :

ORDER

IA/2549/2022


This is an application under Rule 11 of NCLT filed by the Applicant seeking withdrawal of the main Company petition being CP IB No. 795/ND/2020 in terms of the settlement between the Petitioner and Corporate Debtor along with affidavit in support.

Heard the submissions made by the Proxy Counsel for the Applicant. In para 6 of the application the Applicant has submitted that the entire payment of the outstanding amount due to the Applicant has been paid by the Corporate Debtor in the matter and the matter is settled amicably between the parties. The application is **allowed** in terms of Rule 8 of IB (Application to

(Annu)



Adjudicating Authority) Rules 2016. The case folders and connected papers may be sent to the record room.


[Redacted]

(Rahul Bhatnagar)
Member (T)


[Redacted]

(P.S.N Prasad)
Member (J)